

CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH

OA 594/99

Friday the 28th day of May 1999.

CORAM

HON'BLE MR A.V.HARIDASAN, VICE CHAIRMAN

A. Krishnankutty
Superintendent
Employees State Insurance Corporation
Regional Office, Trichur.Applicant.
(By advocate Mr P.P.Jacob)

Versus

1. The Union of India, represented by the
Secretary to Government
Ministry of Labour,
New Delhi.
2. The Director General
Employees State Insurance Corporation
Panchdeep Bhavan, Kotla Road,
New Delhi.
3. The Regional Director
Employees State Insurance Corporation
Regional Office, Swaraj Road
Trichur.Respondents.

(By advocate Mr S.K.Balachandran)

The application having been heard on 28th May 1999,
the Tribunal on the same day delivered the following:

O R D E R

HON'BLE MR A.V.HARIDASAN, VICE CHAIRMAN

Learned counsel of the applicant seeks permission
to withdraw the application with liberty to file a separate
application impugning Annexure A-7. Liberty is granted
and the application is closed as withdrawn.

Dated 28th May 1999.


(A.V. HARIDASAN)
VICE CHAIRMAN

aa.

List of annexures referred to in the order:

**A-7, true copy of office order No.302/99 dt. 8.4.99
issued by the 3rd respondent.**